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**LOK SABHA**  
*Thursday, 29th March, 1956*

*The Lok Sabha met at Half Past Ten  
of the Clock.*

[MR. SPEAKER *in the Chair*]

**QUESTIONS AND ANSWERS**

(See Part I)

11-30 A. M.

**PAPER LAID ON THE TABLE**

**AMENDMENTS TO DISPLACED PERSONS  
(COMPENSATION AND REHABILITATION)  
RULES**

**The Minister of Rehabilitation (Shri Mehr Chand Khanna):** I beg to lay on the Table under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 716, dated the 24th March, 1956, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [*Placed in Library.* See No. S-113/56.]

**CALLING ATTENTION TO  
MATTER OF URGENT  
PUBLIC IMPORTANCE**

**CONDITIONS OF HINDUS IN EAST PAKIS-  
TAN AND MIGRATION THEREFROM**

**Shri Vallatharas (Pudukkottai):** Under Rule 216, I beg to call the attention of the Minister of Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:

“Condition of Hindus in East Pakistan and migration therefrom.”

**The Minister of Rehabilitation (Shri Mehr Chand Khanna):** The matter of migration of Hindus from East Pakistan is already before the House. It has been under discussion since yesterday and my colleague, Shri C. C. Biswas, Minister of Law and Minority Affairs, has already made a detailed statement giving the reasons for the exodus of Hindus from East Pakistan. The Prime

Minister will also be making a statement in this connection. I therefore, do not propose to take the time of the House and would like to seek your permission to lay my statement on the Table of the House. [*See Appendix VI annexure No. 1.*]

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce for the information of this Sabha certain changes in the programme of dates for the Voting on Demands for Grants necessitated by the intervention of certain emergent items in the list of business for today.

Voting on Demands for Grants under the control of the Ministry of Rehabilitation will be taken up on Saturday, the 31st March, and concluded on Monday, the 2nd April.

The order and dates for Voting on Demands for other Ministries will remain unchanged except for the Ministry of Education which will be taken up on the 16th April instead of on the 3rd April, and for the Ministry of Finance which will be taken up on the 16th April, as provided, but concluded on the 17th April.

I will announce in due course the date for the consideration of the Budget estimates for 1956-57 for the State of Travancore-Cochin.

**DEMANDS FOR GRANTS\***

**Mr. Speaker:** The House will now resume further discussion of the Demands for Grants relating to the Ministry of External Affairs. Out of 8 hours allotted for the Demands of this Ministry, 5 hours and 11 minutes were availed of yesterday and 2 hours and 49 minutes now remain.

Shri N. V. Gadgil will now continue his speech.

**Shri Gadgil (Poona Central):** When the House rose yesterday, I was stressing the necessity and desirability of not

\*Moved with the recommendation of the President.